

**2023**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 225/2022**

**In the matter of:-  
NITIN DHIMAN**

**.....APPLICANT**

**Vs.**

**STATE OF PUNJAB & OTHERS**

**.....RESPONDENTS**

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**Filed By:-**



**DATED:- 26-11-2024**

**NEW DELHI**

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**2024**

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**

**Original Application No. 225/2022**

**IN THE MATTER OF:-**

**NITIN DHIMAN**

**.....APPLICANT**

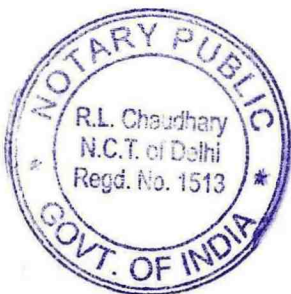
**VERSUS**

**STATE OF PUNJAB & OTHERS**

**.....RESPONDENTS**

**RESPONSE ON BEHALF OF CENTRAL POLLUTION CONTROL  
BOARD -R-12**

1. That Hon'ble NGT vide Order dated 14.08.2024 impleaded the Central Pollution Control Board (hereinafter referred as CPCB) as Respondent no. 12. Thereby, the response is submitted in subsequent paragraphs. The copy of the order dated 14-08-2024 is annexed herewith as **ANNEXURE-1**.
2. That at the very outset, the answering Respondent deny all claims, contentions, allegations and averments against answering respondent CPCB in the above Original Application (OA) contrary to anything stated or submitted in this response. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial, save any averment which has been expressly admitted hereinafter.
3. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.



4. That in compliance to the earlier order of Hon'ble NGT in O.A No. 225 of 2022 dated 04.01.2024 a joint Committee comprising of the representatives of MOEF&CC, CPCB, PSPCB, and Experts nominated by the Principal Secretaries, Science, Technology and Environment and Water Resources, Departments of the Government of Punjab was constituted to carry out study and examine the aspects of utilization of treated effluent discharged by CETPs and STPs for irrigation and modalities of connecting the same to irrigation canals and channels instead of rivers. The observations reported by the Joint Committee in its report filed before the Hon'ble NGT on 22/04/2024, are reproduced, as follows:
- A. *As per analysis results of the samples collected from various important locations of the Buddha Nallah, concentration of various parameters is high and dilution of Buddha Nallah is required before using it for irrigation.*
- B. *Buddha Nallah falls into river Sutlej at village Walipur Kalan of District Ludhiana and afterwards at village Harike Headwork's it confluences with River Beas. From Harike Headworks two canals namely Rajasthan Feeder and Sirhind Feeder offtakes and ultimately water of Buddha Nallah is used for Irrigation after heavy dilution with water released from dams as per demand of beneficiary States.*
- C. *During visit to Buddha Nallah, it was observed that upstream to the 40 MLD CETP outlet into Buddha Nallah, mainly dairy waste is discharged into Buddha Nallah and Bio-remediation of Buddha Nallah can be done upstream to 40 MLD CETP outlet so as to further improve the Water quality of Buddha Nallah.*
- D. *During visit, it was observed that some outlets of domestic waste water of the city still exist there from which untreated domestic waste water is discharged into Buddha Nallah. Outlets of all three CETPs and outlet of STP of capacity 225 MLD Jamalpur falls in thickly populated area and outlets of 03 STPs of Balloke falls in semi-urban-area which is under rapid urbanization and no agriculture land is available along the banks of Buddha Nallah in these areas.*



That, the following recommendations were given by the aforementioned Joint Committee in its report:

*“From the analysis reports of effluent samples collected from various important locations of Buddha Nallah and looking into the present scenario, the Joint Committee arrived at the conclusion that water of Buddha Nallah does not seem to be fit for Irrigation purposes till water of all outlets falling into Buddha Nallah will be treated.”*

The copy of Joint inspection report dated 22-04-2024 is annexed herewith as **ANNEXURE-2.**

5. That, in reference to the Letter No. J-24018/1/2020-NRDC-II dated 15/02/2024 of National River Conservation Directorate (hereinafter referred as NRCD), CPCB carried out inspection and monitoring of the Buddha Nallah and River Sutlej on 02.04.2024. Accordingly, CPCB vide its letter dated 27.05.2024 provided the water quality data of Buddha Nallah and River Sutlej to the NRCD, Dept. of Water Resource, River Development & Ganga Rejuvenation, Ministry of Jal Shakti. The major findings of the said monitoring are:

*i. The monitored water quality parameters of Buddha Nallah, when compared with the General Standards for Discharge of Environmental Pollutants prescribed under Schedule-VI of Environment (Protection) Rules, 1986, for inland surface water and land irrigation, reveal that the water quality was found non-complying w.r.t BOD, COD and TSS*



*parameters for the inland surface water standard and non-complying w.r.t BOD and TSS parameters for land irrigation standard.*

*ii. The analysis results of River Sutlej upstream (U/s) and downstream (D/s) of Buddha Nalla were compared with the Primary Water Quality Criteria for Outdoor Bathing and it was observed that River Sutlej D/s of Buddha Nalla was found non-complying w.r.t. the criteria.*

*iii. Comparative analysis of water quality of Buddha Nalla and river Sutlej at D/s of Buddha Nalla for the year 2022 and 2024 reveals that concentration of BOD, COD and TSS increased from the year 2022 to 2024.*

The copy of the water quality data of Buddha Nallah and River Sutlej is annexed herewith as **ANNEXURE-3**.

6. That, it is humbly submitted that the Regional Directorate of CPCB at Chandigarh carried out the inspection of 04 common effluent treatment plant (CETPs) located in Ludhiana on April 22- 23, 2024 to verify the compliance status vide Office Order No RD-CHD / TECH / CETPs / 03 dated April 15,2024. It was observed that out of 04 CETPs monitored, **01 CETP of 500 Kilo Liter per day (KLD) , Plot No. D-260-261, Phase-VIII, Focal Point, Ludhiana, Punjab is a zero liquid discharge (ZLD) plant and 03 CETPs namely i) 40 MLD CETP-Near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab, ii) 50 MLD CETP Tajpur-Rahon Road Cluster Ludhiana near Central Jail, Tajpur Road, Ludhiana, Punjab, and iii)15 MLD CETP-Bahadurke Road, Ludhiana, Punjab were found exceeding the discharge standards.**

The major findings of the said monitoring conducted by CPCB are reproduced below:



**A CETP-40 MLD, near Central Jail, Tajpur Road (Focal Point Module),  
Ludhiana, Punjab (herein after referred as CETP):**

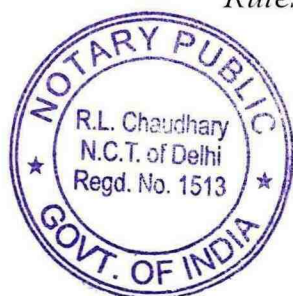
- I. *During the visit on 22.04.2024, the CETP was found operational with the flow rate of 29 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that the CETP is discharging the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from CETP. However, as per the Environmental Clearance (EC) issued by MoEF&CC to the CETP dated 03.05.2013, "the treated wastewater will be used for irrigation" and it is also mentioned in the special terms & conditions that, "There shall be no discharge into Budha Nallah".*
  
- II. *The consent under the Air Act, 1981 is valid up to 29.12.2024 and the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 is valid up to 19.12.2024 for the operation of 40 MLD CETP. However, the consent under the Water Act, 1974 was valid till 15.05.2023. The CETP has applied for renewal of consent to PPCB on 07.09.2023.*
  
- III. *It was reported that 72 Dyeing and Printing units have obtained membership from CETP. It was also informed by the CETP operator that an inlet norm for CETP is not prescribed in the consent.*
  
- IV. *Grab samples were collected from the CETP during monitoring. The analysis result of samples collected from CETP outlet reveals BOD:54 mg/l (Standard: 30 mg/l), COD:262 mg/l (Standard:250 mg/l), Chloride:2284 mg/l (Standard: 1000 mg/l) and Sulphide:2.4 mg/L (Standard: 2 mg/l). This indicates that the notified parameters **are not meeting the discharge standards for CETP**. Remaining monitored parameters are within the prescribed standards.*



- V. *Grab sample were also collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The analysis result reveals that the concentration of MLSS: 4661 mg/l (Designed range: 5000-7000 mg/l) and concentration of MLVSS: 3000 mg/l (Designed range: 3500-4200 mg/l) are less than the designed range, which indicates the poor operation of the SBR.*
- VI. *The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated effluent for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.*
- VII. *The CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited). The CETP had disposed 3517.235 MT sludge (as per the log book records) during the year 2023-24.*

**B. CETP -50 MLD, Tajpur-Rahon Road Cluster, Ludhiana, Near Central Jail, Tajpur Road, Ludhiana, Punjab.**

- I. *During the visit on 22.04.2024, the CETP was found operational with the flow rate of 46 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that as per the consent, the CETP is permitted to discharge the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from CETP. However, as per the EC issued by MoEF&CC to the CETP dated 03.05.2013, "the treated wastewater will be used for irrigation" and it is also mentioned in the special terms & conditions that, "There shall be no discharge into Budha Nallah".*
- II. *The consent under the Air Act, 1981 is valid upto 31.03.2026 for the operation of 50 MLD CETP. However, the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 04.12.2023 and the consent under the Water Act,*



1974 was valid till 22.08.2023. The CETP has applied for renewal of consent and authorization to PPCB on 31.08.2023.

- III. It was reported that 110 Dyeing and Printing units have obtained membership from CETP. It was also informed by the CETP operator that inlet norms for CETP are not prescribed in the consent.
- IV. Grab samples were collected from the CETP during monitoring. The analysis result of samples collected from CETP outlet reveals BOD: 128 mg/l (Standard: 30 mg/l), COD: 382 mg/l (Standard: 250 mg/l) and Chloride: 1713 mg/l (Standard: 1000 mg/l). This indicates that the notified parameters **are not meeting the discharge standards for CETP**. Remaining monitored parameters are within the prescribed standards.
- V. Grab sample were also collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The analysis result reveals that the concentration of MLSS: 300 mg/l (Designed value: 5000 mg/l) and concentration of MLVSS: 215 mg/l (Designed value: 4000 mg/l) are less than the designed values, which indicates the poor operation of the SBR.
- VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated wastewater for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.
- VII. During the visit, it was observed that the CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited) for disposal of sludge. The CETP had disposed 1597.20 MT sludge during the year 2023-24 through TSDF and further, as per log book records, about 173 MT was stored in the premises.



**C. CETP -15 MLD CETP-Bahadurke Road, Ludhiana, Punjab.**

- I. *During the visit on 22.04.2024, the CETP was found operational with the flow rate of 11.26 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that the CETP is discharging the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from the CETP. However, as per EC issued by MoEF&CC on 08.12.2014, the CETP is required to establish a Zero Liquid Discharge system.*
- II. *The consent under the Air Act, 1981 is valid upto 31.03.2025 for the operation of 15 MLD CETP. However, the consent under the Water Act, 1974 was valid till 04.01.2023 and the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 04.10.2022 for which the CETP has applied for renewal to PPCB.*
- III. *It was reported that 36 Dyeing/Printing/washing units have obtained membership from CETP and connected to the CETP at the time of visit. It was also informed by the CETP operator that inlet norms for CETP are not prescribed in the consent.*
- IV. *Grab samples were collected from the CETP during monitoring. The analysis results of sample collected from CETP outlet reveals that BOD: 243 mg/l (Standard: 30 mg/l), COD: 587 mg/l (Standard: 250 mg/l), Chloride: 1904 mg/l (Standard: 1000 mg/l) and Sulphide: 16 mg/l (Standard: 2 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters are within the prescribed standards.*
- V. *Grab samples were collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The sample analysis results reveals that the concentration of MLSS: 2639 mg/l (Designed value: 4840 mg/l) and concentration MLVSS: 1179 mg/l (Designed value: 3872*



mg/l) are less than the designed values, which indicates the poor operation of the SBR.

- VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated effluent for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.
- VII. During the visit, it was observed that the CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited) for disposal of sludge. The CETP had disposed 602.685 MT sludge during the period of 02.04.2023 to 31.03.2024, through TSDF.

The overall compliance status of the three CETPs are tabulated below:

Sr. No.	1	2	3
<b>Location of CETP</b>	<b>CETP 40 MLD</b> (Focal point Module) Tajpur Road, Near Central Jail, Ludhiana (Punjab)	<b>CETP 50 MLD</b> Tajpur Road, Near Central Jail, Ludhiana Punjab.	<b>CETP, 15 MLD,</b> Bahadur Ke Road, District Ludhiana (Punjab).
<b>Industrial Area</b>	Dyeing Industrial area Focal Point (Phase 1 to Phase 8)	Dyeing industries Tajpur Road Ludhiana	Textile & Knitwear Dyeing units Industrial Zone Bahadur Ke Road, Ludhiana
<b>Treatment system of</b>	Physico-	Physico-	Physico-



CETP	chemical followed by biological (SBR) process SBR	chemical followed by biological (SBR) process	chemical followed by biological (SBR) process
Designed capacity	40 MLD	50 MLD	15 MLD
Status of operation during inspection	Operational	Operational	Operational
OCEMS Installed	Yes	Yes	Yes
Validity of Water Consent/Authorization	No	No	No
Compliance Status	Non-compliance (w.r.t BOD, COD and Chloride, sulphide parameter) and discharge condition of MoEF&CC	Non-compliance (w.r.t BOD, COD and chloride parameters) and discharge condition of MoEF&CC	Non-compliance (w.r.t BOD, COD, Chloride and Sulphide) and discharge condition of MoEF&CC
Final discharge	Buddha Nallah	Buddha Nallah	Buddha Nallah

7. That, it is humbly submitted that CPCB, in exercise of powers conferred under section 18 ( I ) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and control of pollution) Act, 1981, issued following directions dated 12/08/2024 to Punjab Pollution Control Board (PPCB) to take appropriate action including imposing environmental compensation and to ensure that CETPs are operated ensuring:

- i. *Operation/augmentation of the treatment system, appropriately, so as to meet the prescribed discharge standards and to comply with the disposal condition mentioned in the Environmental clearance by MoEF*





*&CC dated 03.05.2013 and 08. 12.2014 in the aforesaid 40 MLD,50 MLD and 15 MLD CETPs. Further, to stop discharging treated effluent into Buddha Nallah from the 50 MLD CETP,40 MLD CETP and 15 MLD CETP.*

- ii. *With valid consent under the Waler Act, 1974 / Authorization under the Hazardous and other wastes (Management & Transboundary Movement) Rules, 2016 from PPCB and comply with all the conditions mentioned thereof.*
- iii. *Undertaking regular calibration, maintenance and validation of the OCEMS analysers as per standard operating procedures/recommendations of the suppliers, so as to ensure generation of continuous & reliable data.*

PPCB was also directed by CPCB:

- a. *To prescribe disposal condition to respective CETPs in accordance with the Environmental clearance by MoEF&CC dated 03.05,2013 and 08.12.2014.*
- b. *To prescribe the inlet standard for CETP in accordance to the CETP notification dated 01.01 .2016.*
- c. *To regularly undertake verification of member industries of the CETP for ensuring proper operation of PETP/ETP by individual member industry.*

The direction, dated 12-08-2024, issued by CPCB to PPCB U/s 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and control of pollution) Act, 1981 is annexed herewith as **ANNEXURE- 4**.

8. That, the receipt of the direction issued by CPCB on 12/08/2024 was acknowledged by PPCB vide letter No. 22575 dated 09/09/2024. CPCB has sent a follow-up email dated 08/11/2024 to PPCB. However, the Action Taken report on CPCB's directions is awaited from PPCB. The copy of letter dated 09-09-2024 wherein the acknowledgment of direction of CPCB is made is annexed herewith as **ANNEXURE- 5**. The copy of follow up letter dated 08-11-2024 issued by CPCB is annexed herewith as **ANNEXURE- 6**.
9. That, as informed by PPCB, it is humbly submitted that there are total 331 operational dyeing units in District Ludhiana, out of which 108 units are connected to 50 MLD CETP, 62 units connected to 40 MLD CETP, 34 units are connected to 15 MLD CETP, 12 units have adopted ZLD technology, 72 units are discharging their treated effluent onto land for plantation and 43 units are discharging their treated water into sewer line of Municipal Corporation Ludhiana. 204 dyeing units of Ludhiana are connected to 03 CETPs and remaining 127 dyeing units have installed their captive ETPs. Out of these 127 dyeing units, 72 units are discharging their treated effluent onto land for plantation and are not located in the catchment area of Buddha Nallah. 43 dyeing units having total discharge of 23.56 KLD and located within the Municipal Limits of Ludhiana city are discarding their treated effluent into sewer line of Municipal Corporation, Ludhiana. Total discharge of 331 dyeing units is 135.117 KLD and only 23.56 KLD (17%) is required to be segregated from domestic effluent of Ludhiana City.
10. The answering respondent No.12 craves leave of this Hon'ble Tribunal for filing additional reply / response, if required, in future.
11. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA and render justice.



  
(Kamlesh Singh)  
Scientist 'E'

**Central Pollution Control Board**

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI

Original Application No. 225/2022

IN THE MATTER OF:-

NITIN DHIMAN

.....APPLICANT

VERSUS

STATE OF PUNJAB & OTHERS

.....RESPONDENTS

AFFIDAVIT

I, Kamlesh Singh, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 12, in the above matter, do hereby solemnly affirm, declare on oath and state as under :-

1. That I, the deponent herein is the authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying response may be read part and parcel of the present affidavit.
3. That the accompanying response has been drafted and filed under my instructions and authority the contents thereof are true and correct on the



basis of the records maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

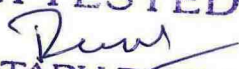


**DEPONENT**  
**कमलेश सिंह / Kamlesh Singh**  
 वैज्ञानिक 'ई' / Scientist 'E'  
**केंद्रीय प्रदूषण नियंत्रण बोर्ड**  
 Central Pollution Control Board  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
 M/o Env. Forest & Climate Change, Govt. of India  
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION**

Verified at Delhi on this day of 26 NOV 2024 2024 that the contents of the above affidavit and response are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



**ATTESTED**  
  
**NOTARY PUBLIC**  
**GOVT. OF INDIA**

**26 NOV 2024**



**DEPONENT**  
**कमलेश सिंह / Kamlesh Singh**  
 वैज्ञानिक 'ई' / Scientist 'E'  
**केंद्रीय प्रदूषण नियंत्रण बोर्ड**  
 Central Pollution Control Board  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
 M/o Env. Forest & Climate Change, Govt. of India  
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 225/2022  
( IA NO 815/2023, IA NO 668/2023, IA NO 596/2023, IA NO 20/2023, IA  
NO 21/2023 )

Nitin Dhiman

Applicant

Versus

Respondent(s)

Date of hearing: 14.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Unnati Anand, Adv. for Applicant

Respondent: Mr. Gaurav Agarwal, Adv. (Amicus Curiae) with Mr. Sarthak Kalra, Adv.  
Ms. Savi Nagpal, AAG for R - 1, 4 to 6  
Ms. Atika Singh, Mr. Kunal Anand & Ms. Richa Kapoor, Adv. for Punjab  
PCB  
Mr. Naginder Benipal & Mr. Aman Chaudhary, Adv. for R - 3  
Mr. I.K. Kapila, Adv. for R - 7 to 9  
Ms. Vrinda Bhandari & Mr. Prannu Dhawan, Adv. for R - 10 & 11

## ORDER

1. In this original application the Tribunal is considering the issue of discharging of pollutants by dyeing units in Ludhiana and performance of three Common Effluent Treatment Plants (CETPs) setup for the purpose of treating the effluent discharge of these units. Learned amicus referring to his report 02.08.2023 has pointed out that annexure AC-1 contains the list of 36 industrial units which are members of the 15 MLD CETP, annexure AC-3 is a list of 108 units which are connected to 50 MLD CETP and annexure AC-5 which is a list of 65 units connected to 40 MLD CETP. He has submitted that the annexure AC-13 contains the list of 12 large and medium unit, list of 26 dyeing units in industrial area A of Ludhiana, 16 other scattered dyeing units which are not connected to any CETP and are directly discharging the effluent in Municipal

drain/Sewer. He has also referred to annexure AC- 16 of his report to point out that 50 MLD CETP was found to be having a bypass directly discharging the effluent without treatment into the sewage.

2. Learned counsel for the PPCB is not in a position to disclose as to what action has been taken against the units which are not connected to CETP and are discharging the untreated effluent or the person/operator managing 50 MLD CETP which was found to have a bypass and discharging untreated effluent into the sewage. She has sought time to place on record the response to the facts disclosed in the report of learned amicus. She is also directed to disclose the information about the units in the following tabulated form:-

Sr. No.	Name & Address of the unit	Small/ Medium unit with geo code	Environmental clearance date	Consent from PCB	Consumption of water and intake source	Provision for pretreatment within the unit	If connected to CETP and the quantity to be supplied to the CETP	Capacity of the CETP to which the unit is connected and the environmental/consent for the CETP	Quantity discharged from CETP along with water quality analysis (to be annexed) and mode of discharge (land, river canal etc.)	If having own ETP along with geo code and capacity	Quantity discharged from ETP along with water quality to be annexed analysis and mode of discharge (land, river canal etc.)	Remarks of PCB.

3. In the response the PPCB will disclose the total number of units which are scattered and not connected to CETP which are violating the environmental norms and against which action has been taken for said violation and the nature of such action. The PPCB will also disclose if such unconnected scattered dyeing units have any Association and give details of such Association.

4. Learned counsel appearing for the Respondent No. 7 to 9 Associations and 10 & 11 project proponents have sought four weeks time to file their response.

5. Having regard to the issue involved in this O.A. we deem it proper to implead CPCB through its Member Secretary as Respondent No. 12.

6. Hon'ble Supreme Court in Paryavaran Suraksha Samiti & Anr Vs. Union of India & Anr. (2017) 5 SCC 326 had given the time limit of three years for setting up CETP. The Judgment was delivered on 22.02.2017 and three years period has expired. The direction of the Hon'ble Supreme Court was to the following effect:

*"7. Having effectuated the directions recorded in the foregoing paragraphs the next step would be to set up common effluent treatment plants. We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50% that of the State Government concerned (including the Union Territory concerned) is 25%. The balance 25% is to be arranged by way of loans from banks. The above loans, are to be repaid, by the industrial areas, and/or industrial clusters. WE are also informed that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up "common effluent treatment plants", according to the learned counsel, is not only financial, but also, the requirement of land acquisition, for the same.*

*"8. In view of the fact, that the financial position has been taken care of, as has been expressed above, we are of the view, that the setting up of "common effluent treatment plants", should be taken up as an urgent mission. With reference to common effluent treatment plants, which are already under implementation, we hope and expect, that they would be completed within the timelines already postulated. With reference to common effluent treatment plants, which are yet to be set up, we consider it just and appropriate to direct, the concerned State Governments (including, the concerned Union Territories) to complete the same within a period of three years, from today. We are also of the view, that while acquiring land for the 'common effluent treatment plants', the concerned State Governments (including, the concerned Union Territories) will acquire such additional land, as may be required for setting up "zero liquid discharge plants", if and when required in the future."*

7. For compliance of the direction relating to setting up of CETPs, Member Secretary, PCB was made responsible and Secretary Environment was made answerable for default. The direction of the Hon'ble Supreme Court in this regard is as under:

"13. We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down. We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants". and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default. The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal."

8. Having regard to the report of the amicus we are *prima-facie* of the view that the direction of the Hon'ble Supreme Court has not been complied with. Hence we deem it proper to implead the Secretary, Environment State of Punjab as Respondent No. 13.

9. Let notice be issues to the newly added Respondent No. 12 & 13 for filing their response at least one week before the next date of hearing.

10. Learned counsel for the State of Punjab and District Magistrate, Ludhiana submits that report/response will be filed within four weeks.

11. List on 27.11.2024

Prakash Shrivastava, CP

2042

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 14, 2024  
O.A. No. 225/2022  
HB

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
(PRINCIPAL BENCH)**

Original Application No. 225 of 2022

with

I.A No. 596/2023 and I.A No.815 of 2023

**In the matter of**

Nitin Dhiman

..... Applicant

V/s

State of Punjab and Others

..... Respondent

Report of the Joint Committee in compliance of order dated 04.01.2024.

**RESPECTFULLY SHOWETH**

- 7
- 1) That the subject cited case is pending for adjudication before the Hon'ble National Green Tribunal. The Hon'ble National Green Tribunal was pleased to pass an order dated 04.01.2024 thereby constituting a joint committee comprising of the representatives of MOEF&CC, CPCB, PSCB, and Experts nominated by the Principal Secretaries, Science, Technology and Environment and Water Resources, Departments of the Government of Punjab to carry out study examine the aspects of utilization of treated effluent discharged by CETPs and STPS for irrigation and modalities of connecting the same to irrigation canals and channels instead of rivers. The committee was asked to submit report by 31.01.2024. The relevant extract of paragraph 17 of the order dated 04.01.2024, in this regard is reproduced below for kind perusal and reference.

17. "In these facts and circumstances of the case, we consider it appropriate to constitute a committee comprising of the representatives of MOEF&CC, CPCB, PSPCB, and Experts nominated by the Principal Secretaries, Science, Technology and Environment and Water Resources, Departments of the Government of Punjab to carry out study examine the aspects of utilization of treated effluent discharged by CETPs and STPS for irrigation and modalities of connecting the same to irrigation canals and channels instead of rivers. The committee may co-opt any expert, constitute any sub-committee, undertake such visits and join/hear affected persons/NGOs as considered necessary and shall make its recommendations on or before 31.01.2024. The PSPCB shall be the nodal agency for coordination and compliance and shall bear all the expenses incurred by the Joint Committee in respect of the above said study."

2) That it is relevant to mention here that vide the said order dated 04.01.2024, the Hon'ble Tribunal was pleased to direct the Punjab Pollution Control Board to take samples from Buddha Nallah at different locations in District Ludhiana and get the same analyzed for sewage and industrial effluent parameters. In this regard, the relevant extract of paragraph 18 of the order dated 04.01.2024 is reproduced below for kind perusal and reference.

18. As per report submitted by the PSPCB, all CETPs are discharging their treated effluent into Buddha Nallah leading to River Sutlej. The PSPCB is directed to take samples from Buddha Nallah at different locations in the district Ludhiana and get the same analyzed for quality with respect to all parameters prescribed for treatment of sewage/industrial effluents and file its report regarding the same one week before the date of hearing fixed hereinafter.

3) That in compliance to order dated 04.01.2024, a Joint Committee of representatives of Ministry of Environment, Forest and Climate Change, Central

Pollution Control Board, Punjab Pollution Control Board, Department of Water Resources and two experts from Punjab Agricultural University was constituted in consultation with the Government of Punjab, Department of Science, Technology and Environment. A meeting of the members of the said Joint Committee was convened by the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana on 24.1.2024 in the committee room of the Punjab Pollution Control Board, Head Office at Patiala vide letter no. R.O/LDH-1/153-158 dated 23.1.2024. A copy of letter dated 23.1.2024 is enclosed herewith as **Annexure-A**.

- 4) That the meeting of the members of the Joint Committee was held on 24.1.2024 through hybrid mode and the matter was deliberated in detail. All the members of the Joint Committee decided to approach the Hon'ble National Green Tribunal for grant of four-month time to prepare the report. The minutes of the meeting held on 24.01.2024 are enclosed herewith as **Annexure-B**.
- 5) That the case was further listed for hearing on 01.02.2024 and the Hon'ble Tribunal while granting time has directed the Joint Committee to expedite the process for filing of report in terms of order dated 04.01.2024 once the sample analysis report is collected.
- 6) That it is pertinent to mention here that the applicant has filed I.A. No. 76/2024 seeking modification of order dated 04.01.2024 passed by the Hon'ble Tribunal in the present case to the limited extent that the applicant be associated with the committee constituted by this Tribunal. The application was disposed of vide order dated 19.02.2024 with the observation that no modification of order dated 04.01.2024 is called for. The applicant may submit his suggestions to the Joint Committee and the Joint Committee may associate the applicant, if considered appropriate by it. The Joint Committee however did not consider necessary to associate the applicant.
- 7) That the experts from the Department of Agriculture and Farmers Welfare, Punjab and the Department of Soil and Water Conservation, Punjab were made members of the Joint Committee. 2<sup>nd</sup> meeting of the members of the said Joint Committee was convened by the Environmental Engineer, Punjab Pollution

Control Board, Regional Office-3, Ludhiana on 18.03.2024 at the Conference Hall of the Punjab Pollution Control Board, Chief Office at Ludhiana vide letter no. 531-37 dated 13.03.2024. A copy of letter dated 13.03.2024 is enclosed herewith as **Annexure-C**.

8) That the physical meeting of the members of the Joint Committee was held on 18.03.2024, wherein the following members participated

- a) Dr. D.M Selvan, Additional Director, MOEF&CC
- b) Er. Paramjeet Singh (Special Invitee), Senior Environmental Engineer, Punjab Pollution Control Board.
- c) Er. Aashutosh Kumar, Superintendent Engineer, Department of Water Resources, Punjab
- d) Sh. Jagdish Meena, Scientist-D, Central Pollution Control Board
- e) Dr. Dhanwinder Singh, HOD, Department of Soil Science, Punjab Agriculture University, Ludhiana.
- f) Sh. Rakesh Sharda, Principal Scientist, Punjab Agriculture University, Ludhiana.
- g) Er. Gurmit Singh, Environmental Engineer, Punjab Pollution Control Board.
- h) Sh. Jaswinder Singh, Agriculture, Department of Agriculture and Farmers Welfare, Ludhiana.
- i) Sh. Harwinder Singh, Sub Divisional Soil Conservation Officer, Department of Soil and Water Conservation, Ludhiana.

9) That the Environmental Engineer, Punjab Pollution Control Board has apprised the Joint Committee members about the analysis results of the samples collected from various locations of the Buddha Nallah as well as analysis results of last six months of all CETPs and STPs. To verify the physical condition at site, the Joint Committee also visited the Buddha Nallah from its start point near village Koom kalan, District Ludhiana upto the end of the Municipal Limits of Ludhiana. Observations of the Joint Committee are summarized herein below:

- A) As per analysis results of the samples collected from various important locations of the Buddha Nallah, concentration of various parameters is high and dilution of Buddha Nallah is required before using it for irrigation.
- B) Buddha Nallah falls into river Sutlej at village Walipur Kalan of District Ludhiana and afterwards at village Harike

Headwork's it confluences with River Beas. From Harike Headworks two canals namely Rajasthan Feeder and Sirhind Feeder offtakes and ultimately water of Buddha Nallah is used for irrigation after heavy dilution with water released from dams as per demand of beneficiary States.

- C) During visit to Buddha Nallah, it was observed that upstream to the 40 MLD CETP outlet into Buddha Nallah, mainly dairy waste is discharged into Buddha Nallah and Bio-remediation of Buddha Nallah can be done upstream to 40 MLD CETP outlet so as to further improve the Water quality of Buddha Nallah.
- D) During visit, it was observed that some outlets of domestic waste water of the city still exist there from which untreated domestic waste water is discharged into Buddha Nallah.
- E) Outlets of all three CETPs and outlet of STP of capacity 225 MLD Jamalpur falls in thickly populated area and outlets of 03 STPs of Balloke falls in semi-urban area which is under rapid urbanization and no agriculture land is available along the banks of Buddha Nallah in these areas.

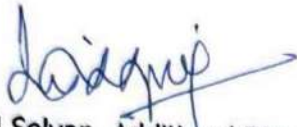
The minutes of the meeting held on 24.01.2024 is enclosed herewith as **Annexure-D**. Analysis results of the water samples collected from various locations of the Buddha Nallah by Punjab Pollution Control Board are enclosed herewith as **Annexure-E**.

- 7/10
- 10) That in view of the analysis result of water samples collected from various locations of the Buddha Nallah by Punjab Pollution Control Board and also considering the other factors which have been recorded in the minutes of the second meeting of Joint Committee held on 18.03.2024, the Joint Committee members give the following recommendations:

"From the analysis reports of effluent samples collected from various important locations of Buddha Nallah and looking into the present scenario, the Joint Committee arrived at the conclusion that water of Buddha Nallah does not seems to

be fit for irrigation purposes till water of all outlets falling into Buddha Nallah will be treated."

- 11) That the joint committee hereby submit the report in compliance to order dated 04.01.2024 for consideration and appropriate orders of the Hon'ble National Green Tribunal.



Dr. D.M Selvan, Additional Director,  
MOEF&CC



Er. Aashutosh Kumar, Superintendent  
Engineer, Department of Water  
Resources, Punjab



Sh. Jagdish Meena, Scientist-D,  
Central Pollution Control Board



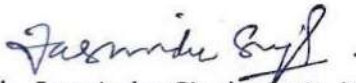
Dr. Dhanwinder Singh, HOD,  
Department of Soil Science, Punjab  
Agriculture University, Ludhiana



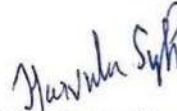
Sh. Rakesh Sharda, Principal  
Scientist, Punjab Agriculture  
University, Ludhiana



Er. Gurmit Singh, Environmental  
Engineer, Punjab Pollution Control  
Board.



Sh. Jaswinder Singh, Agriculture,  
Department of Agriculture and  
Farmers Welfare, Ludhiana



Sh. Harwinder Singh, Sub Divisional  
Soil Conservation Officer, Department  
of Soil and Water Conservation,  
Ludhiana.



## Punjab Pollution Control Board

Regional Office-I

E-648-B, 3<sup>rd</sup> Floor, Phase-5, Focal Point, Ludhiana

Tel. 0161-4678789

No./ R.O/LDH-I/153-158 Through Email Only

Date 23.1.24

To

1. Dr. K.M.Selvan ,  
Addl. Director, Scientist E.  
Ministry of Environment Forests (Central),  
Northern Regional Office, Bays No. 24-25,  
Sector-31 A, Chandigarh.  
Mob No. 8610032753  
E-mail- km.selvan@gov.in
2. Sh. Jagdish Meena, Scientist D.  
Central Pollution Control Board,  
Regional Directorate,  
BSNL Telephone Exchange, 2nd Floor,  
Sector-49, Chandigarh.  
Mob No. 9653057789  
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Ludhiana.  
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5. Sh. Ashutosh Kumar,  
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Ludhiana.  
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E-mail- xensidhwancanal@gmail.com
6. Sh. Gurmeet Singh,  
Environmental Engineer,  
Regional Office-3, PPCB,  
Ludhiana.  
Mob No. 9878942034  
E-mail- ppcb3@yahoo.com

Sub:- Compliance of the order dated 4.1.2024 passed by the Hon'ble NGT in O.A. no. 225/2022 titled as Nitin Dhiman Applicant v/s State of Punjab and Others.

Ref:- Hon'ble NGT Order dated 4.1.2024.

The Hon'ble NGT in the subject cited matter has passed the order dated 4.1.2024 and the operative part is reproduced as under:-

17. In these facts and circumstances of the case, we consider it appropriate to constitute a committee comprising of the representatives of MOEF&CC, CPCB, PSPCB, and Experts nominated by the Principal Secretaries, Science, Technology and Environment and Water Resources, Departments of the Government of Punjab to carry out study examine the aspects of utilisation of treated effluent discharged by CETPs and STPs for irrigation and modalities of connecting the same to irrigation canals and channels instead of rivers. The committee may co-opt any expert, constitute any sub-committee, undertake such visits and join/hear affected persons/NGOs as considered necessary and shall make its recommendations on or before 31.01.2024. The PSPCB shall be the nodal agency for coordination and compliance and shall bear all the expenses incurred by the Joint Committee in respect of the above said study.

A committee comprising above said members has been constituted and a meeting has been fixed for 24.01.2024 at 04.00 pm at Committee Room, Head Office, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala.

It is therefore requested to make it convenient to attend the said meeting to take further necessary action in the matter.

*[Signature]*  
Environmental Engineer  
dated 23.1.24

Endst. no. 159-162

A copy of above is forwarded to the following for information, please.

1. The Chairman of the Board, Punjab Pollution Control Board, Patiala.
2. The Member Secretary, Punjab Pollution Control Board, Patiala.
3. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
4. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana.

*[Signature]*  
Environmental Engineer  
dated 23.1.24

Endst. no. 163

A copy of above is forwarded to the Environmental Engineer, Regional Office-3, Ludhiana for conduct and overall coordination with the committee members being the Nodal Officer.

*[Signature]*  
Environmental Engineer  
dated 23.1.24

Endst. no. 164

A copy of above is forwarded to the Computer Section, Punjab Pollution Control, Board, Patiala to generate the link for the above said meeting.

*[Signature]*  
Environmental Engineer

Endst. no. 165

A copy of above is forwarded to the Care Taker, Punjab Pollution Control Board, Head Office Patiala to make necessary arrangements for convening the meeting through hybrid mood.

*[Signature]*  
Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

No.....112/16.....  
To

Dated.....27/01/24.....

1. Dr. K.M.Selvan,  
Addl. Director, Scientist E,  
Ministry of Environment Forest (Central),  
Northern Regional Office, Bays No. 24-25,  
Sector-31 A, Chandigarh.
2. Sh. Jagdish Meena, Scientist D,  
Central Pollution Control Board,  
Regional Directorate,  
BSNL Telephone Exchange, 2<sup>nd</sup> Floor,  
Sector-49, Chandigarh.
3. Dr. Dhanwinder Singh,  
Head of Department, Department of Soil Science,  
Punjab Agricultural University,  
Ludhiana
4. Dr. Rakesh Sharda,  
Principal Scientist, Department of Soil & Water Engineering,  
Punjab Agricultural University,  
Ludhiana
5. Sh. Ashutosh Kumar,  
Superintending Engineer,  
Water Resources Department,  
Ludhiana

**Sub: Minutes of 1<sup>st</sup> meeting of Joint Committee Constituted in compliance of order dated 04.01.2024 passed in O.A. No. 225/2022 titled as "Nitin Dhiman & Anr. V/s State of Punjab & Ors." held on 24.01.2024 (through hybrid mode).**

In regard to above, enclosed please find herewith minutes of 1<sup>st</sup> meeting of Joint Committee Constituted in compliance of order dated 04.01.2024 passed by Hon'ble NGT in O.A. No. 225/2022 held on 24.01.2024 at Head Office, Patiala of the Board for your kind information and further necessary action in the matter, please.

DA/As above.

27/01/2024  
Environmental Engineer  
R.O-3, (Nodal Officer)

Minutes of 1<sup>st</sup> meeting of Joint Committee Constituted in compliance of order dated 04.01.2024 passed in O.A. No. 225/2022 titled as "Nitin Dhiman & Anr. V/s State of Punjab & Ors." held on 24.01.2024 (through hybrid mode).

The following were present:

List of participants is attached herewith as Annexure-I

At the outset Er. Gurmit Singh, Environmental Engineer, Punjab Pollution Control Board, welcomed all the members of Joint Committee.

Thereafter, he apprised all committee members about orders dated 04.01.2024 passed by the Hon'ble NGT in O.A No. 225/2022 titled as Nitin Dhiman & Ors. Vs State of Punjab & Ors and mandate of the joint committee constituted in compliance to the said orders of the Hon'ble NGT. Operative part of the orders passed by the Hon'ble NGT is as under:

17. In these facts and circumstances of the case, we consider it appropriate to constitute a committee comprising of the representatives of MOEF&CC, CPCB, PSPCB, and Experts nominated by the Principal Secretaries, Science, Technology and Environment and Water Resources, Departments of the Government of Punjab to carry out study examine the aspects of utilization of treated effluent discharged by CETPs and STPS for irrigation and modalities of connecting the same to irrigation canals and channels instead of rivers. The committee may co-opt any expert, constitute any sub-committee, undertake such visits and join/hear affected persons/NGOs as considered necessary and shall make its recommendations on or before 31.01.2024. The PSPCB shall be the nodal agency for coordination and compliance and shall bear all the expenses incurred by the Joint Committee in respect of the above said study.

He further apprised to the committee that the Hon'ble NGT has given a time period to file the report of joint committee by 31<sup>st</sup> January, 2024 and next date of hearing is fixed on 01.02.2024. He further requested the Superintendent Engineer, Department of Water Resources to brief about the proposed project of their department regarding utilization of water of Buddha Darya for irrigation purposes.

Sh. Ashutosh Kumar, Superintendent Engineer, Water Resources Department, Punjab briefed about the project that their department has prepared a scheme worth Rs. 48.0 Crore for revival of lower Buddha Nallah so as to utilize the water flowing in it for irrigation purposes. He further informed that upper Buddha Nallah flows directly into River Sutlej, however, lower Buddha Nallah flows about 33 Km parallel to River Sutlej. The lower Buddha Nallah currently acting as drainage channel and carries the flow of catchment area of adjoining villages during the flood season. It is proposed that on completion of this project, the treated water which will be diverted in the lower

the vicinity. As the full supply level of Lower Buddha Nallah is lower than the NSL hence irrigation facilities will be provided by lifting water by use of lift pumps. Therefore, after completion of this proposed project, this lower Buddha Nallah act as drain for carrying rainy water and as canal for providing water for irrigation purposes by lifting the water from it.

Member Secretary, PPCB inquired that whether after revival of Lower Buddha Nallah, whether the remaining portion of upper Buddha Nallah will become dry or not.

SE, WRD informed that the Lower Buddha Nallah will be restored to capacity of 200 cusecs. It will cater the irrigation facilities to about 12000 acres CCA by lifting the water from it as per demand for irrigation and rest of water will discharge into the Jassowal drain. Any water above 200cs will flow in the remaining portion of upper Buddha Nallah.

Dr. Rakesh Sharda, Principal Scientist, PAU added that there may be some metal in the water flowing into Buddha Nallah and this may lead to contamination in the soil and if the water does not meet with the parameter prescribed for irrigation purpose then in that case the water will not be fit for irrigation and can affects the crops.

Dr. Dhanwinder Singh, HOD, Department of Soil, PAU endorsed the statement of Dr. Rakesh Sharda and added that water will not be fit for irrigation, if it contains metals and parameter EC & RSC beyond the prescribed limits for irrigation purposes. He further asked that it should also be ensured that the whole water flowing into Buddha Nallah should be treated and no untreated effluent is discharged into Buddha Nallah.

SE, WRD informed that at present, water flowing in Upper Buddha Nallah after out falling in river Sutlej is reaching Harike Head Work, where it mixes with fresh water of River Beas and gets diluted and thereafter it is being used for irrigation purposes in the state of Punjab & Rajasthan through Rajasthan Feeder and Ferozepur Feeder canals.

On enquiry SEE, PPCB informed that there are 03 CETPS and 06 STPs installed in Ludhiana for treatment of industrial effluent and domestic effluent respectively, which are achieving more or less the prescribed parameter and hence treated waste water can be used for irrigation purposes. However, there are some untapped points of domestic effluent in Ludhiana through which untreated domestic effluent is still discharged into Buddha Nallah. He further suggested that to deliberate the matter, the committee should take assistance of department of Soil & Water Conservation, Punjab.

Chief Environmental Engineer, PPCB, Ludhiana enquired about the demand period of water for irrigation.

SE, WRD informed that Water requirement is mainly during Kharif season for paddy crop and only to 4-5 intermittent watering is required during Rabbi Season.

Dr. Rakesh Sharda added that instead of spending large amount of Rs. 48.0 crore on the proposed project of water resources department,

alternatives for utilization of treated water of CETPs and STPs should be found separately. He also informed that he had visited Israel in past and observed that they have developed a well-maintained system for utilization of treated water of CETPs/STPs and in case, metals are detected in the treated effluent, the system automatically shut downs. He also suggested that treated water of only STPs should be used for irrigation purposes.

Sh. Jagdish Meena, Scientist D, CPCB suggested that possibility should be explored that treated water of CETPs should be reused by the member industries. He further added that there are so many parameters fixed for use of water for irrigation of crops and utilization of water for irrigation is not possible, hence, STP water can only be used for irrigation purposes also treated water from STPs can be used for non-portable purposes such as bus cleaning and railway cleaning, flushing through dual plumbing system, horticulture and irrigation.

Dr. Rakesh Sharda added that in case of mixed land area there are possibilities of availabilities of various pollutants in the water and hence cannot be used for irrigation purposes.

Dr. Dhanwinder Singh suggested that possibility for multiple uses of Buddha Nallah water should be explored.

Dr. K.M Selvan asked that filed visit is required to be carried out to check the actual on-site situation. He further suggested that in order to reach any conclusion in the matter, we must also study the analysis results of Buddha Nallah water/ CETP treated effluent/ STPs treated waste water samples collected in the past an expert from the department of Soil & Water Conservation, Punjab, and Agriculture department may also be made member of joint committee to explore the possibility for utilization of water of Buddha Nallah.

In the last, Member Secretary, PPCB endorsed the suggestion of Dr. K.M Selvan and also suggested that there are vast aspects, which are required to be studied before preparation of joint committee report which will take 3-4 months as it is complex issue. Hence, we must request the Hon'ble NGT to allow 4-month time to examine the issue and to prepare the report.

All members of the joint committee give their consent that Hon'ble NGT must be requested to allow 4-month time to prepare the report.

It was also decided in the meeting that analysis results of Buddha Nallah water/ CETP treated effluent/ STPs treated waste water samples collected in the past will be shared to all members of the joint committee and site visit will be carried out in the first week of February, 2024.

Meeting ended with vote of thanks to all the participants.

27/01/2024  
 Environmental Engineer  
 R.O-3, (Nodal Officer)  
 Punjab Pollution Control Board

*Ma*

## List of Participants

Sr. No	Name of the officer	Designation	Department	Mode of Appearance
1	Er. G. S. Mathia (Special Invitee)	Member Secretary	PPCB	Physical
2	Er. Pardeep Gupta (Special Invitee)	Chief Environmental Engineer	PPCB	Physical
3	Dr. K. M. Selvan	Additional Director	MOEF & CC	Through VC
4	Er. Paramjeet Singh (Special Invitee)	Senior Environmental Engineer	PPCB	Physical
5	Er. Aashutosh Kumar (Member)	Superintending Engineer	Department of Water Resources	Physical
6	Sh. Jagdish Meena (Member)	Scientist D	CPCB	Through VC
7	Dr. Dhanwinder Singh (Member)	HOD, Department of Soil Science	Punjab Agriculture University, Ludhiana	Through VC
8	Sh. Rakesh Sharda (Member)	Principal Scientist	Punjab Agriculture University, Ludhiana	Through VC
9	Er. Gurmit Singh (Member)	Environmental Engineer	PPCB	Physical



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III

Savitri Complex-I, (Dada Motors), 3<sup>rd</sup> Floor, Dholewal Chowk, G.T. Road, Ludhiana

ppcbro3@yahoo.com

Ph No. 0161-25400450

No. 531-37

**Through email**

Date 13/03/2024

To

1. Dr. K.M. Selvan,  
Addl. Director, Scientist E,  
Ministry of Environment Forest (Central),  
Northern Regional Office, Bays No. 24-25,  
Sector-31 A, Chandigarh.
2. Sh. Jagdish Meena, Scientist D,  
Central Pollution Control Board,  
Regional Directorate,  
BSNL Telephone Exchange, 2<sup>nd</sup> Floor,  
Sector-49, Chandigarh.
3. Dr. Dhanwinder Singh,  
Head of Department, Department of Soil Science,  
Punjab Agricultural University, Ludhiana
4. Dr. Rakesh Sharda,  
Principal Scientist, Department of Soil & Water Engineering,  
Punjab Agricultural University, Ludhiana.
5. Sh. Ashutosh Kumar,  
Superintending Engineer,  
Department of Water Resources, Ludhiana.
6. Sh. Jaswinder Singh,  
Agriculture Officer,  
Department of Agriculture and Farmers Welfare, Ludhiana.
7. Sh. Harvinder Singh,  
Sub- Divisional Soil Conservation Officer, Samrala  
Department of Soil & Water Conservation, Ludhiana.

**Sub: 2<sup>nd</sup> meeting of Joint Committee Constituted in compliance of order dated 04.01.2024 passed in O.A. no. 225/2022 titled as "Nitin Dhiman & Anr. V/s State of Punjab & Ors." to be held on 18.03.2024.**

As per decisions of 1<sup>st</sup> meeting of the Joint Committee held on 24.01.2024 at Patiala, the site visit of Buddha Nallah is scheduled on 18.03.2024. All members of Joint Committee are requested to attend the meeting at Committee Room, Office of the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana (E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana) at 11:30 AM on 18.03.2024.

13/03  
**Environmental Engineer,  
(Nodal Officer)**

Endst. No.....

Date.....

A copy of above is forwarded to the Worthy Member Secretary, Punjab Pollution Control Board, Head Office, Patiala for information please.

sdt  
**Environmental Engineer,  
(Nodal Officer)**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III

Savitri Complex-1, (Dada Motors), 3<sup>rd</sup> Floor, Dholewal Chowk, G.T. Road, Ludhiana

ppcbro3@yahoo.com

Ph No. 0161-25400450

No 678-684  
To

Through email

Date 03/04/2024

1. Dr. K.M. Selvan,  
Addl. Director, Scientist E,  
Ministry of Environment Forest (Central),  
Northern Regional Office, Bays No. 24-25,  
Sector-31 A, Chandigarh.
2. Sh. Jagdish Meena, Scientist D,  
Central Pollution Control Board,  
Regional Directorate,  
BSNL Telephone Exchange, 2<sup>nd</sup> Floor,  
Sector-49, Chandigarh.
3. Dr. Dhanwinder Singh,  
Head of Department, Department of Soil Science,  
Punjab Agricultural University, Ludhiana
4. Dr. Rakesh Sharda,  
Principal Scientist, Department of Soil & Water Engineering,  
Punjab Agricultural University, Ludhiana.
5. Sh. Ashutosh Kumar,  
Superintending Engineer,  
Department of Water Resources, Ludhiana.
6. Sh. Jaswinder Singh,  
Agriculture Officer,  
Department of Agriculture and Farmers Welfare, Ludhiana.
7. Sh. Harvinder Singh,  
Sub-Divisional Soil Conservation Officer, Samrala  
Department of Soil & Water Conservation, Ludhiana.

**Sub: Minutes of 2<sup>nd</sup> meeting of Joint Committee Constituted in compliance of order dated 04.01.2024 passed in O.A. no. 225/2022 titled as "Nitin Dhiman & Anr. V/s State of Punjab & Ors." to be held on 18.03.2024.**

In regard to above, enclosed please find herewith minutes of 2<sup>nd</sup> meeting of the Joint Committee Constituted in compliance of order dated 04.01.2024 passed by Hon'ble NGT in O.A. No. 225/2022 held on 18.03.2024 at Conference Hall, Punjab Pollution Control Board, Chief Office, Ludhiana of the Board for your kind information and further necessary action in the matter, please.

*M*  
03/04  
Environmental Engineer,  
(Nodal Officer)

**Minutes of 2<sup>nd</sup> meeting of Joint Committee Constituted in compliance to order dated 04.01.2024 passed by the Hon'ble NGT in O.A. No. 225/2022 titled as "Nitin Dhiman & Anr. V/s State of Punjab & Ors." held on 18.03.2024 at Conference Hall, Punjab Pollution Control Board, Ludhiana.**

The following were present:

List of participants is attached herewith as Annexure-I

At the outset Er. Gurmit Singh, Environmental Engineer, Punjab Pollution Control Board, welcomed all the members of Joint Committee.

Thereafter, he apprised all committee members about orders dated 04.01.2024 passed by the Hon'ble NGT in O.A No. 225/2022 titled as Nitin Dhiman & Ors. Vs State of Punjab & Ors and mandated of the joint committee constituted in compliance to the said orders of the Hon'ble NGT. Operative part of the orders passed by the Hon'ble NGT is as under:

*17. In these facts and circumstances of the case, we consider it appropriate to constitute a committee comprising of the representatives of MOEF&CC, CPCB, PSPCB, and Experts nominated by the Principal Secretaries, Science, Technology and Environment and Water Resources, Departments of the Government of Punjab to carry out study examine the aspects of utilization of treated effluent discharged by CETPs and STPS for irrigation and modalities of connecting the same to irrigation canals and channels instead of rivers. The committee may co-opt any expert, constitute any sub-committee, undertake such visits and join/hear affected persons/NGOs as considered necessary and shall make its recommendations on or before 31.01.2024. The PSPCB shall be the nodal agency for coordination and compliance and shall bear all the expenses incurred by the Joint Committee in respect of the above said study.*

He also apprised that in compliance of the orders dated 04.01.2024, 1<sup>st</sup> meeting of the joint committee was held on 24.01.2024, wherein after-detailed deliberation of the matter, the joint committee decided as under:

1. An expert from the department of Soil & Water Conservation, Punjab, and Agriculture department may also be made member of joint committee to explore the possibility for utilization of water of Buddha Nallah.
2. Hon'ble NGT be requested to allow 4 months' time to examine the issue and to prepare the report.
3. Analysis results of Buddha Nallah water/ CETPs treated effluent and STPs treated waste water samples collected in the past will be shared to

all members of the joint committee and site visit will be carried out in the first week of February, 2024.

He further apprised that in compliance to orders dated 04.01.2024, the Punjab Pollution Control Board had submitted reply dated 30.01.2024 before the Hon'ble NGT stating that in compliance of the order dated 04.01.2024, PPCB has collected samples from various important locations of Buddha Nallah and requested for one month time for preparation of Status report with respect to observations of Amicus Curiae report, analysis of the results of the samples collected from Buddha Nallah, Status of industries and CETPs. In the said report, there was a further prayer for the grant of 04 months' time to the Joint Committee to file the report. The Hon'ble NGT vide order dated 01.02.2024 has directed as under:

*"We are of the view that once the sample analysis report are collected, the process for filing of report by Joint Committee can be expedited hence we direct that the report in terms of order dated 04.01.2024 be filed at least one week before the next date of hearing".*

*Next date of hearing is 23.04.2024.*

Further, in compliance of the decisions of the 1<sup>st</sup> meeting of the joint committee, the analysis results of samples collected from various important locations of Buddha Nallah, last 06 month's analysis results of all 03 CETPs and STPs were shared by Punjab Pollution Control Board with members of joint committee vide email dated 09.02.2024.

He further apprised that in compliance of the decisions taken during 1<sup>st</sup> meeting of the joint committee held on 24.01.2024, nominations for member experts from the Department of Soil & Water Conservation, Punjab, and Department of Agriculture and Farmers Welfare are received and the member experts are present in this meeting.

Dr. K.M. Selvan from MoEF suggested that we should identify the affected persons and those who are residing near the banks of Buddha Nallah to know the impact of Buddha Nallah on their daily life.

Dr. Sharda from PAU also suggested that before moving further in the matter, the source of every specific pollutant is required to be identified from Buddha Nallah. He also added that the treated effluent of CETPs and STPs can be utilized for foresting instead of irrigation of eatable crops to avoid threat of its effect on human beings; however, the utilization of treated water for the foresting should also be carried out after proper study regarding effects of effluent on plants.

Nodal Officer Mr Harvinder Singh Chatha of Soil and Water Conservation Department informed that the Department only uses properly treated water for irrigation after getting it tested from authorized laboratory and finding it fit for irrigation and thereby getting consent from farmers for

using water by laying underground pipes in their fields. In case of Buddha Nallah the water is not free from heavy metals and other contamination (as per various studies). It is inappropriate for irrigation because untreated wastewater decreases yield of crops and harm to soil health over time and not acceptable to farmers because of its color too as surveyed by Departmental officials in past. If it meets up all required parameters only then it can be used for demand based irrigation..

Er. Gurmit Singh, Environmental Engineer, Punjab Pollution Control Board, apprised the members about the geography of Buddha Nallah through a digital plan showing various outlets falling into Buddha Nallah as well as discharge of 200 cusec canal water from Sirhind Canal. He also explained about the nature of the pollutant/ effluent from each outlet i.e Dairy waste, Industrial waste, domestic waste water etc. He also added that Municipal Corporation Ludhiana had planned to construct 06 Intermediate Pumping Stations (IPS) to tap the various outlets falling directly into Buddha Nallah and to lift the effluent upto the nearest STPs for treatment. Out of these 06 IPS, 05 have already been completed and made operational and only 01 IPS near Gau Ghat disposal point is pending due to litigation issue of its land.

Team members discussed the analysis results of samples collected from Buddha Nallah and observed that the concentrations of various parameters is high and dilution of Buddha Nallah water is required before using it for irrigation.

Er. Ashutosh Kumar, Superintendent Engineer, Department of Water Resources informed that the Buddha Nallah falls into river Sutlej at village Walipur Kalan of District Ludhiana and afterwards at Harike Headwork's it confluences with River Beas. From Harike Headwork's two canals namely Rajasthan Feeder and Sirhind Feeder offtakes and ultimately water of Buddha Nallah is used for irrigation after heavy dilution with water released from dams as per demand of beneficiary States.

Thereafter, joint committee decided to verify the physical situation on site and accordingly, thereafter the joint team visited Buddha Nallah starting from Koom Kalan and saw various outlets falling into it. During visit of Buddha Nallah, Dr. K.M. Selvan observed that upstream to outlet of 40 MLD CETP, mainly dairy waste is discharged into Buddha Nallah and bio-remediation of Buddha Nallah may be done upstream to 40 MLD CETP outlet so as to further improve the water quality of Buddha Nallah. He further suggested that downstream to Bhamian bridge flow pattern of Buddha Nallah is zig-zag and velocity of water in Buddha Nallah reduces in this stretch, hence, bio-remediation can be done in this stretch.

During visit of Buddha Nallah, the joint committee also observed that some outlets of domestic waste water of the city still exists there from which untreated domestic waste water is discharged into Buddha Nallah. Also, outlets of all three CETPs and outlets of 01 STP (225 MLD Jamalpur) fall in thickly populated urban area and outlets of 03 STPs located at Balloke falls in semi-urban area which is under rapid urbanization and no agriculture land is available along the banks of Buddha Nallah in these areas.

At the end of visit and study of the analysis reports of effluent samples collected from various important locations of Buddha Nallah and looking into present scenario, team arrived at the conclusion that water of Buddha Nallah does not seems to be fit for irrigation purposes till water of all outlets falling into Buddha Nallah will be treated.

Meeting ended with vote of thanks to all the participants.

*Man*  
03/04/2024  
Environmental Engineer  
R.O-3, (Nodal Officer)  
Punjab Pollution Control Board

## List of Participants

Sr. No	Name of the officer	Designation	Department	Mode of Appearance
1.	Dr. K.M Selvan	Additional Director	MOEF &CC	Through VC
2.	Er. Paramjeet Singh (Special Invitee)	Senior Environmental Engineer	PPCB	Physical
3.	Er. Aashutosh Kumar (Member)	Superintending Engineer	Department of Water Resources	Through VC
4.	Sh. Jagdish Meena (Member)	Scientist D	CPCB	Through VC
5.	Dr. Dhanwinder Singh (Member)	HOD, Department of Soil Science	Punjab Agriculture University, Ludhiana	Through VC
6.	Sh. Rakesh Sharda (Member)	Principal Scientist	Punjab Agriculture University, Ludhiana	Through VC
7.	Er. Gurmit Singh (Member)	Environmental Engineer	PPCB	Physical
8.	Sh. Jaswinder Singh	Agriculture Officer	Department of Agriculture and Farmers Welfare, Ludhiana	Physical
9.	Sh. Harvinder Singh,	Sub- Divisional Soil Conservation Officer	Department of Soil & Water Conservation, Ludhiana	Physical



## Punjab Pollution Control Board

Zonal Laboratory,  
E-648-B, 2nd Floor, Phase-5, Focal Point, Ludhiana.  
Surface Water analysis Reports

E-mail: labppcbldh@gmail.com

1.	Laboratory Sample no.	SW 343-351/Surface Water/ Zonal Lab/2023/January
2.	Name of Location :	Samples collected from various locations of Budha Nallah.
3.	Name of Sample Collecting Officer :	Er. Ikmandeep Singh, AEE.
4.	Designation of Officer Authorizing Test:	Regional Office-3, Ludhiana. ਸਾਰੀਆਂ ਸਰਕਾਰੀ ਕਲਕਟਰੀ ਟੀ ਟੈਸਟਾਂ ਲਈ ਨਦੀ ਡੁੱਬ ਸੁ. ਵਾਤਾ ਵਿੱਚ
5.	Type of Sample :	Grab ਵਾਤਾ ਵਿੱਚ
6.	Date & Time of Sample Collection :	19.01.2024 182 ਮਿੰਟ
7.	Date & Time of Sample Receipt in Lab.:	19.01.2024
8.	Description by Lab a) Point of Sample Collection : b) Remarks :	As Per Annexure

Analysis Results: As Per Annexure

23-1-24  
Junior Scientific Officer  
Zonal Lab, Ludhiana.

Ends. No. 141-43

Dated 23-01-2024

A copy of the above is forwarded to the following for information and necessary action please along with datasheet.

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

Scientific Officer  
Zonal Lab, Ludhiana.

23/1/24

Noted

R.K

File

From Buddha Nallah received on 19.01.2024 (SW 343-353)

Sr. No.	Point of Sample Collection	DO mg/l	pH	TSS mg/l	TDS mg/l	FDS mg/l	COD mg/l	BOD mg/l	Oil & Grease mg/l	T.Coli (MPN/100 ml)	F.Coli (MPN/100 ml)	NO3 mg/l	Chloride mg/l	Sulphate mg/l	Fluoride mg/l
1.	Downstream Khasi Kalan Pully	6.9	7.4	25	184	137	9	1.5	2.4	1700	460	3.0	10	53	0.15
2.	Downstream Bhamian Pully	6.4	7.5	27	200	155	12	1.8	2.9	3400	1100	2.5	12	54	0.14
3.	Downstream Bhamian Pully & Upstream CETP Outlet, backside Bus Depot, Tajpur Road	6	7.4	42	201	158	39	6.5	2.9	7900	2200	2.7	13	58	0.14
4.	Downstream CETP Outlet & Upstream Outlet of STP Jamalpur	5.7	7.5	86	313	276	84	16	3.1	2100	840	3.4	52	69	0.1
5.	Downstream of STP Jamalpur Disposal	5.1	7.6	76	903	826	80	17	3.8	5400	940	4.5	313	151	0.1
6.	Downstream of Chand Cinema Disposal	BDL	7.7	264	994	895	183	48	6.8	3,30,000	92,000	3.0	338	152	0.1
7.	Downstream of STP Balloke disposal	BDL	7.5	596	1041	872	577	220	7.0	1,60,00,000	54,00,000	2.9	346	159	0.1
8.	Point Source Buddha Nallah at Walipur	BDL	7.6	376	922	792	490	165	8.6	24,00,000	4,90,000	2.7	276	142	0.1
9.	RTQWMS (Real Time Water Quality Monitoring Station) Budha Nallah at Jainpur	BDL	7.5	468	993	863	517	190	7.8	92,00,000	22,00,000	3.2	288	141	0.18

Note:

Sr. No.	Point of Sample Collection	Amm.N mg/l	Sulphide mg/l	Phenol mg/l	Phosphate mg/l	Na mg/l	K mg/l	Fe mg/l	Zn mg/l	Mn mg/l	T.Cr. mg/l	Cu mg/l	Ni mg/l	Cd mg/l	Pb mg/l
1.	Downstream Khasi Kalan Pully	BDL	BDL	BDL	0.31	10.8	4.5	0.68	BDL	BDL	BDL	BDL	BDL	BDL	BDL
2.	Downstream Bhamian Pully	BDL	BDL	BDL	0.54	10.3	4.3	0.81	BDL	0.16	BDL	BDL	BDL	BDL	BDL
3.	Downstream Bhamian Pully & Upstream CETP Outlet, backside Bus Depot, Tajpur Road	BDL	BDL	BDL	0.65	11.1	5.6	0.45	BDL	0.48	BDL	BDL	BDL	BDL	BDL
4.	Downstream CETP Outlet & Upstream Outlet of STP Jamalpur	BDL	BDL	BDL	0.71	46.5	6.1	2.64	BDL	0.21	BDL	BDL	BDL	BDL	BDL
5.	Downstream of STP Jamalpur Disposal	1.1	0.8	8.35	1.83	207	14	5.8	0.33	0.15	BDL	BDL	0.21	BDL	BDL
6.	Downstream of Chand Cinema Disposal	2.0	1.8	4.18	3.19	235	16.6	12	2.33	0.46	0.13	BDL	0.30	BDL	BDL
7.	Downstream of STP Balloke disposal	11.2	2.4	12.87	5.23	204	14.7	19	2.2	0.79	0.21	BDL	0.63	BDL	BDL
8.	Point Source Buddha Nallah at Walipur	10.6	3.2	6.55	5.41	234	16.8	16	0.96	0.44	0.24	BDL	0.11	BDL	BDL
9.	RTQWMS (Real Time Water Quality Monitoring Station) Budha Nallah at Jainpur	8.4	5.0	10.27	4.04	220	22.8	13	2.31	0.28	0.51	BDL	0.14	BDL	BDL

1. BDL means below method detection limit

23-1-24



2065

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Speed Post

F. No. A-14011/1/2024-WQM-I 1837

27/05/2024

To

Sh. S. K. Shrivastava,  
Scientist 'F',  
National River Conservation Directorate  
Department of Water Resources, RD & GR  
Ministry of Jal Shakti, Pt. Deendayal Antyodaya Bhawan  
CGO Complex, Lodhi Road, New Delhi- 110003

**Subject: Water Quality data of Buddha Nalla drain and River Sutlej**

*Reference: Your Letter No. F.No. J-24018/1/2020-NRCD-II dated 15.02.2024*

Sir,

With reference to above, this is to inform that Central Pollution Control Board has conducted water quality monitoring of River Sutlej and Buddha Nalla jointly with Punjab Pollution Control Board during the month of April 2024.

Accordingly, a brief note on water quality of Buddha Nalla and River Sutlej upstream & downstream of Buddha Nalla monitored during April 2024 and also monitored on September 2022 are attached. In addition, water quality data of River Sutlej upstream and downstream of Ludhiana for the year 20 23 monitored under NWMP is also attached herewith for your kind reference.

Yours faithfully

(Vishal Gandhi)

Scientist -E, WQM-I

Encl: As above

**'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032**

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

## BRIEF NOTE ON WATER QUALITY OF BUDDHA NALLA AND RIVER SUTLEJ AT UPSTREAM AND DOWNSTREAM OF BUDDHA NALLA

In pursuance to communication received from NRCD regarding water quality of Buddha Nalla Drain, CPCB has carried out water quality monitoring of River Sutlej and Buddha Nalla jointly with Punjab Pollution Control Board during the month of April 2024. Further, the water quality data of River Sutlej U/s and D/s Ludhiana for the year 2023 is attached as **Annexure**.

Water Quality of Buddha Nalla and River Sutlej at Upstream (u/s) and Downstream (d/s) of Buddha Nalla with respect to Physico-chemical and Biological parameters are placed in table 1 and 2.

**Table 1: Analytical results of Buddha Nalla**

Sr. no.	Monitoring Locations	Sampling Date	Parameters					
			pH	BOD (mg/L)	COD (mg/L)	TSS (mg/L)	Chloride (mg/L)	Fecal Coliform (MPN/100 ml)
<b>General Effluent Discharge Standards as per Schedule-VI of E (P) Rules, 1986</b>			<b>5.5-9.0</b>	<b>30</b>	<b>250</b>	<b>100</b>	<b>-</b>	<b>-</b>
1	Buddha Nalla	02.04.2024	7.2	161	456	328	-	49 x 10 <sup>5</sup>
2	Buddha Nalla	29.09.2022	6.7	77	322	322	272	-

**Table 2: Analytical Results of River Sutlej**

Sr. No.	Monitoring Location	Sampling Date	Parameters			
			DO (mg/L)	pH	BOD (mg/L)	Fecal Coliform (MPN/100 ml)
<b>Primary Water Quality Criteria for Outdoor Bathing</b>			<b>&gt; 5 mg/L</b>	<b>6.5-8.5</b>	<b>&lt;3 mg/L</b>	<b>&lt; 2500 MPN/100mL</b>
1	River Sutlej U/s Buddha Nalla	02.04.2024	8.9	8.1	1.7	200
2	River Sutlej D/s Buddha Nalla	02.04.2024	4.7	7.6	8	13 x 10 <sup>5</sup>
3	River Sutlej U/s Buddha Nalla	29.09.2022	6.8	7.9	1.9	33 x 10 <sup>2</sup>
4	River Sutlej D/s Buddha Nalla	29.09.2022	5.5	7.8	3	230

Close examination of Water quality data reveals following observations:

1. The water quality data of Buddha Nalla were compared with the General Effluent Discharge Standards as per Schedule-VI of E (P) Rules, 1986. The analytical reveals that the water quality was found non-complying w.r.t. BOD, COD and TSS.
2. The analysis results of River Sutlej U/s and D/s of Buddha Nalla were compared with the Primary Water Quality Criteria for Outdoor Bathing and it was observed that River Sutlej D/s of Buddha Nalla was found non-complying w.r.t. the criteria.
3. Comparative analysis of water quality of Buddha Nalla and river Sutlej at d/s of Buddha Nalla for the year 2022 and 2024 reveals that concentration of BOD, COD and TSS increased from the year 2022 to 2024.

\*\*\*\*\*



Annexure-4



2068

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Speed Post

CPCB/IPC-VII/CETP-Ludhiana/ 3471

Dated: 12.08.2024

To

The Member Secretary  
Punjab Pollution Control Board  
Vatavaran Bhawan, Nabha Road  
Patiala Punjab

**Subject: Directions under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding non-compliance status of four CETPs namely A. 40 MLD CETP- near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab, B. 50 MLD CETP Tajpur-Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab, C. 15 MLD CETP- Bahadurke Road, Ludhiana, Punjab and D. 500 KLD CETP, Plot No. D-260-261, Phase-VIII, Focal Point, Ludhiana, Punjab.**

WHEREAS, amongst others, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Board (SPCB), (or Pollution Control Committee for Union Territories) constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells located in the State and to secure the execution therefore; and

WHEREAS, amongst others, under Section 16 of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs/PCCs; and

WHEREAS, amongst others, under Section 16 of the Water (Prevention & Control of Pollution) Act, 1974, one of the functions of the Central Pollution Control Board (CPCB), is to promote cleanliness of streams and wells in different areas of the State; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries, Common Effluent Treatment Plants (CETPs) and Sewage Treatment Plants (STPs) under the Environment (Protection) Act, 1986 and the rules framed there under; and

1

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpbc.nic.in

**WHEREAS**, there is a need to inculcate the habit of self-monitoring within the CETPs for complying with the prescribed standards and this can be achieved by installing Online Continuous Effluent Monitoring System (OCEMS); and

**WHEREAS**, four CETPs namely (i) CETP - 40 MLD near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab, (ii) CETP - 50 MLD Tajpur-Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab, (iii) CETP - 15 MLD Bahadurke Road, Ludhiana, Punjab and (iv) CETP - 500 KLD CETP, Plot No. D-260-261, Phase-VIII, Focal Point, Ludhiana, Punjab were inspected by CPCB officials along with officials of Punjab PCB during 22.04.2024 and 23.04.2024 based on the communication of the Central Monitoring Committee (CMC) with CPCB. Following major observations were made:

**A. CETP - 40 MLD, near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab (herein after referred as CETP):**

- I. During the visit on 22.04.2024, the CETP was found operational with the flow rate of 29 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that the CETP is discharging the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from CETP. However, as per the Environmental Clearance (EC) issued by MoEF&CC to the CETP dated 03.05.2013, "the treated wastewater will be used for irrigation" and it is also mentioned in the special terms & conditions that, "*There shall be no discharge into Budha Nallah*".
- II. The consent under the Air Act, 1981 is valid upto 29.12.2024 and the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 is valid upto 19.12.2024 for the operation of 40 MLD CETP. However, the consent under the Water Act, 1974 was valid till 15.05.2023. The CETP has applied for renewal of consent to PPCB on 07.09.2023.
- III. It was reported that 72 Dyeing and Printing units have obtained membership from CETP. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.
- IV. Grab samples were collected from the CETP during monitoring. The analysis result of samples collected from CETP outlet reveals that BOD:54 mg/l (Standard: 30 mg/l), COD:262 mg/l (Standard:250 mg/l), Chloride:2284 mg/l (Standard: 1000 mg/l) and Sulphide:2.4 mg/L (Standard: 2 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters are within the prescribed standards.

- V. Grab sample were also collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The analysis result reveals that the concentration of MLSS: 4661 mg/l (Designed range: 5000-7000 mg/l) and concentration of MLVSS: 3000 mg/l (Designed range: 3500-4200 mg/l) are less than the designed range, which indicates the poor operation of the SBR.
- VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated effluent for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.
- VII. The CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited). The CETP had disposed 3517.235 MT sludge (as per the log book records) during the year 2023-24.
- B. CETP - 50 MLD, Tajpur-Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab.**
- I. During the visit on 22.04.2024, the CETP was found operational with the flow rate of 46 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that as per the consent, the CETP is permitted to discharge the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from CETP. However, as per the EC issued by MoEF&CC to the CETP dated 03.05.2013, "the treated wastewater will be used for irrigation" and it is also mentioned in the special terms & conditions that, "*There shall be no discharge into Budha Nallah*".
- II. The consent under the Air Act, 1981 is valid upto 31.03.2026 for the operation of 50 MLD CETP. However, the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 04.12.2023 and the consent under the Water Act, 1974 was valid till 22.08.2023. The CETP has applied for renewal of consent and authorization to PPCB on 31.08.2023.
- III. It was reported that 110 Dyeing and Printing units have obtained membership from CETP. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.
- IV. Grab samples were collected from the CETP during monitoring. The analysis result of samples collected from CETP outlet reveals that BOD: 128 mg/l (Standard: 30

mg/l), COD: 382 mg/l (Standard: 250 mg/l) and Chloride: 1713 mg/l (Standard: 1000 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters are within the prescribed standards.

- V. Grab sample were also collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The analysis result reveals that the concentration of MLSS: 300 mg/l (Designed value: 5000 mg/l) and concentration of MLVSS: 215 mg/l (Designed value: 4000 mg/l) are less than the designed values, which indicates the poor operation of the SBR.
- VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated wastewater for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.
- VII. During the visit, it was observed that the CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited) for disposal of sludge. The CETP had disposed 1597.20 MT sludge during the year 2023-24 through TSD and further, as per log book records, about 173 MT was stored in the premises.

### **C. CETP - 15 MLD CETP- Bahadurke Road, Ludhiana, Punjab.**

- I. During the visit on 22.04.2024, the CETP was found operational with the flow rate of 11.26 MLD. The CETP receives effluent through dedicated underground pipeline and the treatment is based on Sequential Batch Reactor (SBR) technology. It was informed that the CETP is discharging the treated effluent into Budha Nallah (which meets River Sutlej) through underground pipeline from the CETP. However, as per EC issued by MoEF&CC on 08.12.2014, the CETP is required to establish a Zero Liquid Discharge system.
- II. The consent under the Air Act, 1981 is valid upto 31.03.2025 for the operation of 15 MLD CETP. However, the consent under the Water Act, 1974 was valid till 04.01.2023 and the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 04.10.2022 for which the CETP has applied for renewal to PPCB.
- III. It was reported that 36 Dyeing/Printing/washing units have obtained membership from CETP and connected to the CETP at the time of visit. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.

- IV. Grab samples were collected from the CETP during monitoring. The analysis results of sample collected from CETP outlet reveals that BOD: 243 mg/l (Standard: 30 mg/l), COD: 587 mg/l (Standard: 250 mg/l), Chloride: 1904 mg/l (Standard: 1000 mg/l) and Sulphide: 16 mg/l (Standard: 2 mg/l) exceeds the notified effluent discharge standards for CETP. Remaining monitored parameters are within the prescribed standards.
  - V. Grab samples were collected from the Sequential Batch Reactor (SBR) tank for MLSS & MLVSS. The sample analysis results reveals that the concentration of MLSS: 2639 mg/l (Designed value: 4840 mg/l) and concentration MLVSS: 1179 mg/l (Designed value: 3872 mg/l) are less than the designed values, which indicates the poor operation of the SBR.
  - VI. The CETP has installed Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of treated effluent for the parameters- pH, TSS, COD, BOD with connectivity to PPCB & CPCB servers. During the visit, the OCEMS was found operational and variation in OCEMS reading compared with the monitored results was also reported which indicates the improper working / validation / calibration of OCEMS system.
  - VII. During the visit, it was observed that the CETP has provided sludge storage facility and obtained membership from M/s Re-sustainability Limited (M/s Ramky Enviro Engineers Limited) for disposal of sludge. The CETP had disposed 602.685 MT sludge during the period of 02.04.2023 to 31.03.2024, through TSDF.
- D. CETP - 500 KLD CETP, Plot No. D-260-261, Phase-VIII, Focal Point, Ludhiana, Punjab.**
- I. During the visit on 23.04.2024, the CETP was found operational with the flow rate of 450 KLD. It is informed that the CETP receives effluent through dedicated tankers from member units through vehicles (56 in number) equipped with GPS system for carrying effluent. The CETP comprised of physico-chemical process followed by filtration, two stage Reverse Osmosis (RO) followed by evaporator to achieve ZLD as per the consent and EC condition.
  - II. The Air consent is valid upto 30.06.2028 and the Water consent is valid upto 30.06.2027 for the operation of 500 KLD CETP. However, the Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 was valid till 16.06.2021. It was informed that the CETP has applied for renewal of authorization to PPCB on 01.10.2021.
  - III. It was reported that 1613 Electroplating industries / Metal Surface Treatment units have obtained membership from CETP and connected to the CETP at the time of

visit. It was also informed by the CETP operator that inlet norms for CETP is not prescribed in the consent.

- IV. On the day of visit, it was observed that the flow meters are installed at RO Feed, RO Reject, Evaporators Vessels feed and Evaporator concentrate. It was reported that the CETP have not installed differential pressure gauge system at Cation-Anion and Carbon filter systems which can be used to indicate the choking/scaling of filtration system.
- V. During the visit, grab samples were collected from the RO outlet of CETP. The analysis result reveals that treated effluent is complying with the notified discharge standards. Discharge of effluent from the CETP premises was not observed during visit. It is reported that treated effluent (RO Permeate and Condensate) is used for cooling tower makeup water, plantation, gardening, watering to MC parks, DC office, NH-95, construction work. The CETP has also made agreement with M/s Vardhman Special Steels Limited C-58, Focal point Phase-3, Ludhiana, to take 100 KLD treated effluent through tankers for using in different purpose as per requirement. Furthermore, the CETP operator has maintained the records of the treated effluent taken by the users for gardening, construction activities & industrial use and others. The CETP has established an Environmental laboratory.
- VI. The CETP has installed OCEMS (Electromagnetic flow meter, PTZ camera) at the final outlet / RO permeate which is connected to CPCB/PPCB portal in compliance of CPCB directions.
- VII. The CETP has installed 05 KLD STP with Moving Bed Biofilm Reactor (MBBR) for treatment of domestic wastewater.

**AND, NOW, THEREFORE**, in exercise of powers conferred under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and control of pollution) Act, 1981, Punjab Pollution Control Board (PPCB) is hereby directed to take appropriate action including imposing environmental compensation and to ensure that CETPs are operated ensuring.

- a. Operation/augmentation of the treatment system, appropriately, so as to meet the prescribed discharge standards and to comply with the disposal condition mentioned in the Environmental clearance by MoEF & CC dated 03.05.2013 and 08.12.2014 in the aforesaid 40 MLD, 50 MLD and 15 MLD CETPs. Further, to stop discharging of treated effluent into Buddha Nallah from the 50 MLD CETP, 40 MLD CETP and 15 MLD CETPs.

- b. With valid consent under the Water Act-1974 / Authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 from PPCB and comply with all the conditions mentioned thereof.
- c. Undertaking regular calibration, maintenance and validation of the OCEMS analysers as per standard operating procedures/recommendations of the suppliers, so as to ensure generation of continuous & reliable data.

Further, PPCB is also hereby directed:

- a. To prescribe disposal condition to respective CETPs in accordance with the Environmental clearance by MoEF&CC dated 03.05.2013 and 08.12.2014.
- b. To prescribe the inlet standard for CETP in accordance to the CETP notification dated 01.01.2016.
- c. To regularly undertake verification of member industries of the CETP for ensuring proper operation of PETP/ETP by individual member industry.

The action taken by PPCB be intimated to CPCB within 15 days of receipt of these directions.

  
**(Bharat Kumar Sharma)**  
Member Secretary

**Copy to:**

1. **The Chairman** : for information, please.  
Punjab Pollution Control Board  
Vatavaran Bhawan, Nabha Road  
Patiala Punjab
2. **The Additional Secretary (CP Division)** : for information, please.  
Ministry of Environment, Forests & Climate  
Change,  
Prithvi Wing, 2<sup>nd</sup> Floor, Indira Paryavaran  
Bhawan, Jor Bagh Road,  
New Delhi-110 003.

3. **The Regional Director (Chandigarh)** : for follow-up, please.  
Central Pollution Control Board  
BSNL Telephone Exchange, 2<sup>nd</sup> Floor  
Sector – 49C, Chandigarh - 160047
4. **Divisional Head, WQM-I,** : for information, please.  
CPCB, Delhi
5. **Divisional Head, IPC-VI,** : for information, please.  
CPCB, Delhi
- ✓ 6. **Divisional Head, IT** : for uploading on CPCB  
CPCB, Delhi  
website, please.



(Bharat Kumar Sharma)





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. 22575.....

Dated. 09/09/2024.....

To

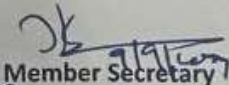
The Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhawan, Maharshi Valmiki Marg,  
East Arjun Nagar, Vishwas Nagar Extension,  
Vishwas Nagar, Shahdara,  
Delhi, 110032.

**Subject:** Direction's u/s 18(1) of the Water (Prevention & Control of Pollution) Act, 1974 for non-compliance status of four CETPs namely- A. 40 MLD CETP, Near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab, B. 50 MLD CETP, Near Central Jail, Tajpur Road (Tajpur - Rahon Road Cluster), Ludhiana, C. 15 MLD CETP, Bahadurke Road, Ludhiana and D. 500 KLD CETP, Plot no. D-260-61, Phase-8, Focal Point, Ludhiana, Punjab.

**Ref:** CPCB letter no. CPCB/IPC-VII/CETP-Ludhiana/3471 dated 12.08.2024.

Please refer to the letter dated 12.08.2024 of the Central Pollution Control Board on the subject cited above.

- 2) The Punjab Pollution Control Board is in receipt of the subject cited directions issued by the Central Pollution Control Board u/s 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 to the Punjab Pollution Control Board regarding non-compliance status of the CETPs functioning at Ludhiana.
- 3) The Punjab Pollution Control Board has extended an opportunity of hearing on 13.09.2020 to the SPVs of all the Common Effluent Treatment Plants functioning at Ludhiana before the Competent Authority of the Punjab Pollution Control Board. The remaining directions are also under consideration of the Punjab Pollution Control Board.
- 4) The action taken report of Punjab Pollution Control Board will be furnished to the Central Pollution Control Board after hearing the SPVs on 13.09.2024.
- 5) The receipt of the directions issued by the Central Pollution Control Board vide letter no. 34 dated 12.08.2024 to the Punjab Pollution Control Board on the subject cited above is acknowledged.

  
o/c Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

rediffmail

Mailbox of jagdish\_cpcb

Subject: Direction under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding non-compliance status of 04 CETPs namely A. 40 MLD CETP- near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab, B. 50 MLD CETP Tajpur-Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab, C. 15 MLD CETP- Bahadurke Road, Ludhiana, Punjab and D. 500 KLD CETP, Plot No. D-260-261, Phase -VIII, Focal Point, Ludhiana, Punjab.

From: Jagdish Meena<jagdish\_cpcb@rediffmail.com> on Fri, 08 Nov 2024 11:14:06

To: "msppcb"<msppcb@punjab.gov.in>

1 attachment(s) - Directions\_of\_CETPs\_under\_section\_5\_of\_E\_P\_Act.pdf (4.64MB)

Respected sir,

Kindly refer to CPCB Head Office letter no. CPCB/IPC-VII /CETP-Ludhiana/3471, dated 12.08.2024 (copy enclosed) vide which issued directions under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding non-compliance status of 04 CETPs namely A. 40 MLD CETP- near Central Jail, Tajpur Road (Focal Point Module), Ludhiana, Punjab, B. 50 MLD CETP Tajpur- Rahon Road Cluster, Ludhiana, near Central Jail, Tajpur Road, Ludhiana, Punjab, C. 15 MLD CETP- Bahadurke Road, Ludhiana, Punjab and D. 500 KLD CETP, Plot No. D-260-261, Phase -VIII, Focal Point, Ludhiana, Punjab.

In this regard, it is requested to kindly submit the action taken report of above directions to CPCB, H.O Delhi under intimation to this office at the earliest.

With Regards

Jagdish Prasad Meena  
Senior Environmental Engineer (Scientist-D)  
Central Pollution Control Board  
Regional Directorate, Chandigarh  
Ministry of Environment, Forest and Climate Change, Govt of India  
BSNL Telephone Exchange, 2nd Floor, Sector 49-C, Chandigarh-160047  
Mobile No. 6393115414